

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No.438 of 2004

Thursday, this the 29th day of April, 2004

Hon'ble Mrs. Meera Chhibber, J.M.  
Hon'ble Mr. S.C. Chaube, A.M.

S.S. Hasan,  
aged about 51 years,  
S/o Sri S.W. Hasan,  
presently posted as Carpet  
Training Officer at Dehradun.

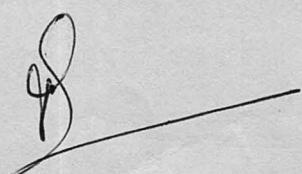
.....Applicant.

(By Advocate : Shri N.L.Srivastava)

Versus

1. Union of India  
Ministry of Textiles  
through its Secretary,  
New Delhi.
2. Development Commissioner (Handicrafts)  
West Block No.7 R.K.Puram, New Delhi.
3. Director,  
Central Region, Office of the  
Development Commissioner (Handicrafts)  
Kendriya Bhawan 7th Floor, Sector-H  
Aliganj, Lucknow.
4. Assistant Director,  
Office of the Development  
Commissioner (Handicrafts)  
Service Centre Dehradun. ....Respondents.

(By Advocate : Shri R.C. Joshi)



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ORDER

BY HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

By this O.A. applicant has sought the following reliefs:

- (a) To issue a direction to the Respondent No.2 to grant the first promotional pay scale with effect from 9.8.1999 and second promotional pay scale w.e.f. 24.7.2000 according to A.C.P. scheme dated 9.8.1999 with all consequential benefits.
- (b) To issue any other suitable and equitable direction to the Respondent No.2 which the Hon'ble Court deems fit and proper in the circumstances of the case."

2. It is submitted by the applicant that he was appointed as Junior Fixed Officer on 24.07.1976 and has already completed 24 years of satisfactory service with the respondents. On introduction of ACP Scheme all his juniors have been given the benefit of ACP Scheme vide order dated 27.12.2001(Pg.7) but the same has not been granted to the applicant till date even though he is senior to the persons who have been granted the benefit of ACP Scheme. He has annexed the tentative seniority list of Carpetter Training Officers at Pg.10 wherein applicant has shown at serial No.16 while persons who have been granted the benefit of ACP scheme vide order dated 27.12.2001 are shown much below him at serial No.62 & 64 etc. It is submitted by the applicant that being aggrieved he has even given a representation to the Development Commissioner (Handicrafts) on 20.12.2002(Pg.6) followed by reminder dated 07.04.2003(Pg.9) but since no reply has been given to him he had no other option but to file the present O.A.

3. We have heard counsel for the applicant and have perused the seniority list as annexed by the applicant which does show that applicant is senior to the persons who have been given the benefit of A.C.P. Scheme. Yet at this stage



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we ~~do~~ not have to record any finding on any aspect because the list annexed by the applicant is only ~~tentative~~ seniority list and is not a final seniority list. In any case since applicant is alleged to have ~~been~~ already given his representation to the Development Commissioner (Handicrafts) with regard to his grievance, we feel it would be better if we dispose off this O.A. at the admission stage itself by giving a direction to the respondent No.2 to consider and decide the representation of the applicant by passing a detailed and reasoned order within a period of 2 months from the date of receipt of a copy of this order under intimation to the applicant.

4. With the above direction, this O.A. is disposed off at the admission stage itself with no order as to costs.

*Shukla*  
Member (A)

*GB*  
Member (J)

shukla/-